

Declaration of 10+2 results

*638. SHRI GIREESH KUMAR SANGHI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether in January, 2005 the Supreme Court has asked all the States to declare 10+2 results by June 10;

(b) whether any efforts has been made in this direction;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUNSINGH):(a) Yes, Sir.

(b) to (d) As per the information furnished by the Central Board of Secondary Education (CBSE), the Council for the Indian School Certificate Examinations (CISCE) and the Council of Boards of School Education in India (COBSE), the result for the Class X and Class XII board examination would be declared before June 10, 2005.

SHRI GIREESH KUMAR SANGHI: Sir, most of the competitive and entrance exams are held before the CBSE results are announced. As a result, students are facing a lot of problems. Is there any deadline that the hon Minister wishes to fix up so that the entrance exams are conducted after the CBSE results are declared?

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS**Fund for Sarva Shiksha Abhiyan**

†*623. SHRI LEKHRAJ BACHANI:

PROF. R.B.S. VARMA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government have decided to set up a fund for 'Sarva Shiksha Abhiyan';

(b) if so, the details thereof;

†Original notice of the question was received in Hindi.

- (c) the objectives for setting up of this fund; and
- (d) the amount earmarked under this fund at present?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (d) Prarambhik Shiksha Kosh (PSK) is being created to receive the proceeds of the Education Cess which has been levied "to fulfil the commitment of the Government to provide and finance universalized quality basic education", through, *inter alia*, the Sarva Shiksha Abhiyan. Details in regard to the Kosh are being worked out. Estimated receipts from the Cess in 2004-05(RE) and 2005-06(BE) are Rs. 5010 crores and Rs. 6975 crores respectively.

Distribution of aids and appliances to disabled

*624. SHRIMATI AMBIKA SONI:
SHRI HARISH RAWAT:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the reasons for shortfall of about 69 per cent in achieving the target set for distribution of aids/appliances by the National Institute of Rehabilitation Training and Research;
- (b) the measures taken by Government to achieve the target;
- (c) whether it is a fact that there are no arrangements for post fitment care of beneficiaries to whom aids and appliances were distributed; and
- (d) the details of the programmes launched to promote economic development activities and self-employment ventures for the disabled and the achievements made therein?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): (a) and (b) National Institute of Rehabilitation Training and Research (NIRTAR) was given Rs. 365 lakh for distribution of aids and appliances as per the provisions of ADIP Scheme during 2004-05. Rs. 364.89 lakh were utilized by them. Hence, there was no shortfall in the utilization of funds.

(c) At the time of fitting/distribution, care is taken to explain the use of aids and appliances. Further the institutes carry out repairs and/or replacement as per the terms of the Scheme.

(d) Self employment and economic development of persons with disabilities are being promoted through Vocational Training Centres set up